

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1135 of 2019**

**IN THE MATTER OF:**

**Hitesh R. Jobalia**

**...Appellant**

**Versus**

**Dena Bank (Now known as  
Bank of Baroda) & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Krishnendu Datta, Mr. Harmish Shah and  
Ms. Mehak Khurana, Advocates**

**O R D E R**

**25.10.2019** The Appellant has filed this Appeal against the order dated 5<sup>th</sup> September, 2019, which reads as follows:

*“Heard the argument of the Ld. Counsel for the  
Financial Creditor. the petition is admitted. Mr.  
Fanendra H. Munot, having Reg. No. IBBI/IPA-001/IP-  
P00515/2017-18/10916 is appointed as IRP.”*

It is stated that thereafter no final judgment is delivered.

However, it has come to our notice that the Hon’ble Member (Judicial) had already relinquished the charge from the post and that was the reason for non-delivery of the judgment.

In the circumstances, we allow the Appellant to mention the matter before the concerned Bench of the ‘National Company Law Tribunal’, Mumbai Bench, Mumbai to pass a ‘Reasoned order’ uninfluenced by the impugned order dated 5<sup>th</sup> September, 2019.

The Appeal stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice Venugopal M.]  
Member (Judicial)

[Justice Jarat Kumar Jain]  
Member (Judicial)

/ns/gc